

NOTICE

In order to reduce the physical presence of lawyers, litigants and Court staff due to outbreak of COVID-19, **IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person that the Hon'ble The Chief Justice has been pleased to nominate the following Hon'ble Judges to hear the matters **Physically**, at the **Aurangabad Bench** on experimental basis **from 1st December 2020 to 10th January 2021 (Excluding Vacation) at 10.30 a.m. to 1.30 p.m. and 2.30 p.m. to 4.30 p.m.**

**On 1st to 4th, 7th to 11th, 14th to 18th, 21st, 22nd December 2020
and 4th to 8th January 2021**

Sr. No.	Present sitting	Assignment	Email address
1	The Hon'ble Shri Justice S.V. GANGAPURWALA AND The Hon'ble Shri Justice SHRIKANT D. KULKARNI (COMMERCIAL APPELLATE DIVISION BENCH)	For admission, hearing and order matters therein :- (A) All Civil Writ Petitions of even years. (B) All Direct and Indirect Tax Appeals. (C) Civil Writ Petitions arising out of orders passed by Central Administrative Tribunal and Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing. (D) All Civil Public Interest Litigations.	hcaur.db1@gmail.com
2	The Hon'ble Shri Justice T. V. NALAWADE AND The Hon'ble Shri Justice MUKUND GOVINDRAO SEWLIKAR	For admission, hearing and order matters therein :- (A) All Applications under Section 482 of Cr.P.C. and Criminal Writ Petitions. (B) Criminal Contempt Petitions. (C) All Criminal Public Interest Litigations. (D) All other Criminal Division Bench matters not specifically assigned to other Court.	hcaur.db2@gmail.com
3	The Hon'ble Shri Justice S. P. DESHMUKH AND The Hon'ble Shri Justice R.G. AVACHAT	For admission, hearing and order matters therein :- (A) All First Appeals. (B) All Letters Patent Appeals. (C) All Family Court Appeals. (D) All Civil Writ Petitions of odd years. (E) All Civil matters of Division Bench not assigned to other Courts.	hcaur.db3@gmail.com
4	The Hon'ble Shri Justice R. V. GHUGE AND The Hon'ble Shri. Justice B. U. DEBADWAR	For admission, hearing and order matters therein :- (A) All Criminal Appeals.	hcaur.criappeal.db.fh@gmail.com

5	The Hon'ble Shri Justice V. L. ACHLIYA	For admission, hearing and order matters therein :- (A) Anticipatory Bail Applications. (B) All First Appeals. (C) All Second Appeals.	hcaur.single1@gmail.com
6	The Hon'ble Shri Justice V. K. JADHAV	For admission, hearing and order matters therein : (A) Regular Bail Applications. (B) All Writ Petitions arising out of orders / Judgments passed by Labour and Industrial Courts / authorities irrespective of the year of filing. (C) All Civil Contempt Petitions. (D) All Civil Revision Applications.	hcaur.single2@gmail.com
7	The Hon'ble Shri Justice MANGESH S. PATIL	For admission, hearing and order matters therein :- (A) All Civil Writ Petitions. (B) All Civil work not assigned to other Courts. (C) All Appeals from Orders. (D) All Arbitration matters. (E) All Criminal matters not assigned to other Courts.	hcaur.single3@gmail.com
8	The Hon'ble Smt. Justice VIBHA V. KANKANWADI	For admission, hearing and order matters therein : (A) All Criminal Appeals. (B) All Criminal Revision Applications. (C) All applications for cancellation of Bail, relaxation or modification of Bail and all Applications concerning Bail. (D) All Criminal Writ Petitions and Criminal Applications u/s 482 of Cr. P.C.	hcaur.criappeal.fh@gmail.com

NOTE

1) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 31st August 2020 and partial modifications thereto.**

2) The Advocates and parties-in-person should follow strictly the instructions in the **SOP Annexure A-1** i.e. SOP for physical hearing published on official website of Bombay High Court.

High Court, Appellate Side,
Bombay.

Date : 27th November 2020

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By Order,

Sd/-

(V. R. Kachare)
Registrar (Judl-I)

ANNEXURE - A-1

Standard Operating Procedure (SOP) for resumption of physical hearing in the High Court of Bombay, Bench at Aurangabad with effect from 1st December, 2020.

1. The Courts taking up matters through physical mode will not entertain any matter through virtual mode. Request for virtual hearing of any matter may therefore not be made.
2. The Advocates/ Parties-in-person shall mention their matter only by filing praecipe through e-mail on the designated e-mail ID of the concerned Court. Mentioning for circulation of the matter will not be allowed in the Court.
3. In case of fresh matter, the Advocate/ Party-in-person shall first file the matter with filing department, get stamp/lodging number and then move the praecipe by mentioning said stamp/lodging number on it and setting out the urgency.
4. No praecipe without mentioning number of the matter will be entertained.
5. The Advocate / party-in-person shall also serve the praecipe to the other side.
6. All praecipes should be sent 48 hours (excluding holidays) in advance before proposed listing of the matter. Praecipes received after stipulated time will not be responded to or will not be placed before the Hon'ble Judge. If the matter is not listed, it is deemed that the Bench has declined for circulation of the matter.
7. The daily cause list for the Courts hearing matters through physical mode may not exceed 50 cases.
8. The Court working hours will be 10.30 am. to 1.30 pm. and 2.30 pm. to 4.30 pm.
9. To observe strict norms of social distancing entry into the Court Room for the purpose of attending physical hearings shall stand restricted to :

- i) One Advocate per party whose Vakalatnama is on record or who has been duly authorised and whose case is listed for hearing on Board of concerned Court.
- ii) Senior Counsel / ongoing counsel engaged by any such Advocate.
- iii) Registered Clerk only for limited purpose of delivering heavy and bulky case files of such Advocates at the designated point.
- iv) Party-in-person, where such party is pursuing the case without any legal assistance.
- v) Entry in the Court Room shall be permitted to those Advocates / Party-in-person whose matter is called out for hearing and also for the Advocates whose matter is immediate next subject to availability of space.
- vi) Rest of the Advocates may wait outside the Court Room/ Bar Room, while maintaining social distancing norms.
- vii) The Display Boards shall be functional for their information and convenience.
- viii) Strict adherence to social distancing norms inside the Court room shall be followed by all concerned.

10. Advocates should discourage their clients from attending Courts, unless their presence is absolutely required.

11. The following mandatory norms to be followed by all the concerned who are permitted to enter the Court premises / Court Room.

- i) Wearing of mask at all times, even during arguments in Courts.
- ii) Adherence to all the directions / guidelines /SOPs / Advisories issued by the Government of India and the State Government in respect of COVID-19 protocol.

GENERAL INSTRUCTIONS

(A) Entry and Exit Points :

a) Advocates may be accompanied by maximum one colleague and an authorised Clerk, if any in person with proper proof of identification would be permitted to enter the Court Building from the designated entry point i.e. gate adjoining to Bank and G.P. office. The exit point for them shall be main entrance (porch) gate.

b) The entry and exit for Court staff and police personnel in the Court premises shall be through main entrance (porch) gate only. The litigants specially permitted shall enter through main entrance (porch) gate only and the exit point for them shall be main entrance (porch) gate only.

c) The entry and exit for Registry members and office cars shall be from main entrance (porch) gate.

d) Every person entering the Court premises shall mandatorily wear face mask at all the time and follow the recent SOP issued by MOH/ State Government, staff of the court shall use sanitizer and mask as indicated in the health advisories already issued by the MOH/ State Government. The social distancing shall be the rule for all movements in the Court premises including at the entry points.

(B) PHYSICAL FILING :

(a) Physical (i.e. paper based) filings of all categories of matters has been started with effect from 1st December, 2020.

(b) A special filing counter has been set up in each department.

(c) Filing counter timings shall be 10.00 am. to 3.30 pm. on all working days

(d) One Advocate / firm / party-in-person may file a maximum of two matters at a time irrespective of category.

(e) Only proceedings duly signed by the petitioner/plaintiff/ applicant and the Advocate concerned, and properly affirmed or notarized with proper court fees challan shall be accepted as per the regular practice of lodging prior to lockdown.

(f) All matters filed in hard copy / physical form will be kept separately in a box for at least 24 hours. Only thereafter the Registry will take up the matters for scrutiny and lodging / filing numbers shall be given to the matters as per the regular procedure. These numbers will be intimated by SMS.

(g) The following mandatory norms to be followed at the time of filing by all the concerned.

- i) Wearing of mask all the times.
- ii) Maintain social distance all the times.
- iii) Adherence to all the directions / guidelines / SOPs / Advisories issued by the Government of India and the State Government in respect of COVID-19 Protocol.

By Order,

Sd/-

Registrar General
High Court, Bombay

Date : 27th November, 2020.